MR. CHAIRMAN: And incidentally he did not whisper.

That is over-hearing for whispers only.

SHRI BUTA SINGH: Something private, I should not over-hear.

SHRI CHANDRAJIT YADAV: Minister for Parliamentary Affairs is talking of hon. Speaker's chamber, There are two chambers now. There may not be confusion.

I am not talking of hon. Speaker's private chamber. I am talking about Lok Sabha Chamber where he said this morning that I have conveyed it to you and it will be taken in next week's business. That is why all the members conceded. This is what I want to say, This morning it has been decided in the Lok Sabha Chamber.

MR. CHAIRMAN: It will go before the Business Advisory Committee, he said. Therefore, we have to go through that and cannot force him to take it

As decided, the House will now move on to Private Members Business. Shri Ajitsinh Dabhi,

15.50 Hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

Sixticth Report

SHRI AJITSINH DABHI (Kaira): I beg to move:

"That this House agree with the Sixtieth Report of the Committee on Private Members Bills and Resolutions presented to the House on 27th July, 1983,"

MR. CHAIRMAN: The question is:

"That this House agree with the Sixtleth Report of the Committee on Private Members Bills and Resolutions presented to the House on 27th July, 1983."

The Motion was adopted

MR. CHAIRMAN: Now we take up Bills for introduction. Shri Bhogendra Jha.

SHRI BHOGENDRA JHA (Madhubani); I do not want to introduce Constitution (Amendment) Bill (Amendment of article 331, etc.)

CONSTUTITION (AMENDMENT) BILL*

AMENDMENT OF ARTICLE 155

SHRI B. V. DESAI (Raichur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI B. V. DESAI : I introduce the Bill.

SHRI B. V. DESAI: I do not want to introduce Banning of Communal Parties in India Bill.

35.7